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GOVERNMENT OF INDIA

MINISTRY OF COMMERCE

NOTIFICATION NO. 9(RE-99) 1997-2002

NEW DELHI, 19th May 1999

S.O (E) - In exercise of powers conferred under section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 1.3 and 4.1 of the Export and Import Policy, 1997-2002, the Central Government hereby makes the following amendments in the ITC(HS) Classifications of Export and Import Items , 1997-2002 published on 31st March, 1997 (RE-98) as amended from time to time, namely – In the Import Licensing Notes, appearing in Chapter 50 of the said ITC(HS) Classifications of Export and Import Items 1997-2002(HS) Classification, the following clause shall be inserted in the end:

2 "(3) Agencies referred to in the licencing note 2 for issue of certificate for grade of Silk are as under:

1. M/s Yokohama Centre for Quality,
Control and Consumer Service,
The Ministry of Agriculture,
Forestry and Fisheries,
Japan Government,
5-67, kiyanakadori, Naka-ku
Yokohama, Kanagawa Prefecture, 231

2. Kobe Centre for Quality and Consumer service,
The Ministry of Agriculture,
Forestry and Fisheries,
Japan Government,
1-4, Onohemacho, Chuo-ku
Kobe, Hyogo Prefecture- 651

3. Wuzi Import & Export Raw silk

Inspection Institute, P.R.C

142, Muzi-Ting Qing yang Road,

Wuxi Jiangsu

4. ITF

BP 60

69132 Ecully Cedex

France

5. TESTEX

Postfach 585

8027 Zurich

Switzerland

6. Stazione Sperimentale Per la Seta

Via G.Colombo 81

Italy

7. China Commodity Inspection Bureau (CCIB) Beijing,
China

(8) Central Silk Board, Bangalore, India"

This issues in public interest.

Sd/-

(RATHI VINAY JHA)

Director General of Foreign Trade and
Additional secretary to the Government of India

Copy to all concerned:

(N.P.S.Monga)

Jt. Director General of Foreign Trade

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